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BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. 1268/95

Shri M.J. Jadhav & Ors. Applicants

v/s

Union of India & Ors. Respondents

CORAM : Hon'ble Shri M.R. Kolhatkar, Member (A).

Tribunal's orders Dated: 19th October 1995.
(Per: Hon'ble Shri M.R. Kolhatkar, M(A)).

1. Heard Shri Y.R. Singh for the Applicant. The relief sought by him is to quash and set aside the employment notice dated 7-7-1995 for recruitment of 27 candidates for the posts of skilled Artisan Gr.III in the scale Rs. 950-1500. The grievance of the Applicant is that he ought to have been considered against 50% quota reserved for class IV in-service senior staff and inspite of his representation in this regard at page 21 which is undated but stated to be dated 31-7-1995, no action has been taken. He, therefore, would not appear in response to the call letter for examination to be held on 21-10-1995 under protest. The interim relief claimed by him and the other applicants is that the result of the test dated 21-10-1995 may be made subject to the outcome of the present O.A. It is so directed. Issue notice on admission hearing and interim relief to the Respondents returnable on 2-11-1995.

"DASTI"

M.R. Kolhatkar
(M.R. Kolhatkar)
Member (A)

ssp.